

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.208  
**C.P.(IB)/116(AHM)2023**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Greka Green Solutions (India) Ltd  
V/s

.....Applicant

Essar Oil and Gas Exploration & Production Ltd

.....Respondent

**Order delivered on: 10/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vishal Raval, proxy Adv. for Mr. Shalabh Gupta,  
For the Respondent : Mr. Aalay Shah, Adv. a.w Mr. Raheel Patel, Adv.

**ORDER**

Ld. Counsel for the applicant seeks adjournment. He is directed to argue the matter on next date of hearing. Ld. Counsel for the respondent seeks time to file reply. The same be filed within one-week. No further adjournment will be granted on the next date of hearing.

List for hearing on 24.06.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**